

**IN THE COURT OF MS. SUJATA KOHLI, PRINCIPAL DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT
COURT COMPLEX, NEW DELHI**

CBI No. 416/2019

CBI Vs. Kapil

24.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for accused.

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter is at the stage of admission/denial under Section 294 CrPC.

In view of the administrative exigencies i.e. sudden spate in COVID 19 cases at RADC and the necessary management/arrangements thereof, I deem it appropriate that some matters be transferred to other courts at RADC.

Accordingly, the instant matter stands transferred from this Court and is assigned to the Court of Sh. Virender Bhatt, Ld. Special Judge (PC Act) (CBI)-22, RADC/ND, for disposal in accordance with law.

Ld. Counsel(s)/parties are directed to appear before the transferee Court on 28.09.2020 at 10.30 AM.

Ahlmad is directed to send the file, complete in all respects, to the transferee Court immediately.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.09.2020

**IN THE COURT OF MS. SUJATA KOHLI, PRINCIPAL DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT
COURT COMPLEX, NEW DELHI**

CBI No. 362/2019

CBI Vs. Abhishek Verma and Another

24.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for the accused.

File taken up today prior to the date of hearing.

In view of the administrative exigencies i.e. sudden spate in COVID 19 cases at RADC and the necessary management/arrangements thereof, I deem it appropriate that some matters be transferred to other courts at RADC.

Accordingly, **the instant matter stands transferred from this Court and is assigned to the Court of Sh. Shailender Malik, Ld. Special Judge (PC Act) (CBI)-22, RADC/ND, for disposal in accordance with law.**

Ld. Counsel(s)/parties are directed to appear before the transferee Court on the date already fixed i.e. 01.10.2020 at 10.30 AM.

Ahlmad is directed to send the file, complete in all respects, to the transferee Court immediately.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.09.2020

CBI No. 54/2019
CBI Vs. Nazrul Islam and Others

24.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for the accused.

File taken up today prior to the date of hearing.

In view of the administrative exigencies i.e. sudden spate in COVID 19 cases at RADC and the necessary management/arrangements thereof, I deem it appropriate that some matters be transferred to other courts at RADC.

Accordingly, **the instant matter stands transferred from this Court and is assigned to the Court of Ms. Anuradha Shukla Bhardwaj, Ld. Special Judge (PC Act) (CBI)-21, RADC/ND, for disposal in accordance with law.**

Ld. Counsel(s)/parties are directed to appear before the transferee Court on the date already fixed i.e. 12.10.2020 at 10.30 AM.

Ahlmad is directed to send the file, complete in all respects, to the transferee Court immediately.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.09.2020

CC No. 352/2019
CBI Vs. Saleem Hamid Etc.

24.09.2020

Present: **Sh. Umesh Chandra Saxena, Sr. PP for CBI.**
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem Hamid,
A-2 Anupam Kumar Sen and A-3 Sunil Kumar Malhotra.
Sh. Rajmangal Kumar, Advocate for Vijay Kumar
Sharma, AR of A-5 M/s VRCC Pvt. Ltd.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Clarifications sought.

Put up on 15.10.2020 at 02.30 for orders.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.09.2020

**Criminal Revision No. 06/2020
Amrit Pal Singh Vs. CBI**

24.09.2020

Present: Sh. P.K. Dubey with Sh. Abhimanshu Dhyani and Sh. Anurag Andley, Advocate for the revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

None for the accused.

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Arguments addressed by Ld. Counsel for the revisionist for around one hour and concluded.

List on 29.09.2020 at 03.00 for remaining arguments.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.09.2020

**IN THE COURT OF MS. SUJATA KOHLI, PRINCIPAL DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT
COURT COMPLEX, NEW DELHI**

**Misc. Application No. _____
M/S KUMAR FOOD INDUSTRIES LTD. VS. GOVT OF NCT & ANR.**

24.09.2020

Present: Ms. Nandita Abrol, Advocate for applicant/management.

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

This is an application moved on behalf of the applicant for listing the matters in LIR Nos. 3145/3146/3147/3148/3149 of 2017 (connected matters) before some other Presiding Officer, Labour Court on the ground that Ld. Presiding Officer Sh. Ramesh Kumar is not well. **Be registered as Misc. Application.**

Heard.

Ld. Counsel for the applicant submits that she seeks the transfer of certain bunch matters pending before the Court of Sh. Ramesh Kumar-II, Ld. POLC, to some other Court on the ground of his continuous illness. Ld. Counsel has also explained about the urgency of the matter in view of order of Hon'ble High Court.

Heard further.

Put up on 25.09.2020 at 02.30 PM for orders.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.09.2020